

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF AGRON INDIA LIMITED

Sl.No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Agron India Limited
2.	Date of incorporation of corporate debtor	27.01.2004
3.	Authority under which corporate debtor is incorporated /registered	ROC- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51220MH2004PLC144214
5.	Address of the registered office and principal office (if any) of corporate debtor	301, Anna Bhavan, Broach Street, D.R. Marg, Masjid Bunder (East), Mumbai, MH- 400009
6.	Date of closure of Insolvency Resolution Process	31.07.2023
7.	Liquidation commencement date of corporate debtor	13.07.2023 (Order received on 01.08.2023)
8.	Name and registration number of the insolvency professional acting as liquidator	Name- Sanjay Shrivastava IBBI Reg. No.: IBBI/IPA-001/IP-P-01528/2018-2019/12425
9.	Address and e-mail of the liquidator, as registered with the Board	Address of IP reg. with IBBI: 205 B Suraksha Apartment, Hindustan Colony, Amravati Road, Nagpur, Maharashtra -440033 Email Id registered with IBBI: casanjayshrivastava@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Process specific Email Id - agronindia@aaainsolvency.com Process specific address: AAA Insolvency Professionals LLP, 144-B, 14th Floor, Mittal Court, Nariman Point, Mumbai 400021
11.	Last date for submission of claims	31.08.2023

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the **Agron India Limited on 13.07.2023 (Order received on 01.08.2023).**

The stakeholders of Agron India Limited are hereby called upon to submit their claims with proof on or before **31.08.2023** to the liquidator at the address mentioned against item No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sd/- Sanjay Shrivastava

Liquidator in the matter of Agron India Limited

IBBI Reg. No.: IBBI/IPA-001/IP-P-01528/2018-2019/12425

AFA No.: No: AA1/12425/02/311023/104689 (Valid up to 31.10.2023)

Designated Partner at AAA Insolvency Professionals LLP

Process specific Email Id – agronindia@aaainsolvency.com

Process specific address: AAA Insolvency Professionals LLP, 144-B, 14th Floor, Mittal Court, Nariman Point, Mumbai 400021

Email Id registered with IBBI: casanjayshrivastava@gmail.com

Address of IP reg. with IBBI: 205 B Suraksha Apartment,

Hindustan Colony, Amravati Road, Nagpur, Maharashtra -440033

Date: 03.08.2023

Place: Mumbai